

FORM NO. 57

[See rule 123(4)]

Intimation by a designated constituent entity, resident in India, of an international group, for the purposes of section 171(4)

Part A: Particulars of the Designated Constituent Entity			
1.	Name:	<i>(refer Note 1)</i>	
2.	Address:	<i>(refer Note 2)</i>	
3.	Permanent Account Number (PAN):		
4.	E-mail Id:		
5.	Contact Number:	Country Code	Number
Part B: Other Information			
6.	Name of the international group of which the assessee is a constituent entity:	<i>(refer Note 1)</i>	
7.	Details of the parent entity of the international group:		
	<i>Name (refer Note 1)</i>	<i>Address (refer Note 2)</i>	<i>Country of residence</i>
8.	Accounting Year for which the report is being submitted:		

Verification	
<p>I, _____, hereby affirm that the information provided in this application is true and correct to the best of my knowledge. I have not concealed any relevant fact.</p>	
<p>I am submitting this application in my capacity as _____ (designation), holding PAN _____ and I am competent to verify and submit this application.</p>	

Place:

Signature:

Date:

Name:

Designation:

Notes:

1. The name shall include full name of the constituent entity, parent entity or group name (in the case of (Sl. No. 1, 6 and 7)).
2. The address shall include flat/door/building, road/street/block/sector, area/locality, post office, town/city/district, state, country and pin code/zip code.
3. This form is to be signed by the person competent to verify the return of income under section 265.
4. Some of the information in the form would be pre-filled to the extent possible.